



2026:DHC:7984



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010335122024

+ **OMP (ENF.) (COMM.) 125/2024 & EX.APPL.(OS) 879/2025**

LANCO-RANI JOINT VENTUREDecree Holder

Through: Mr. A.K Singla, Sr. Advocate
with Ms. Sayantani Basak, Mr.
Sahil Kumar, Ms. Drishti Sarin
and Ms. Nandini Gupta,
Advocates.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA

.....Judgement Debtor

Through: Ms. Madhu Sweta, Ms. Srishti
Bajpai and Ms. Rimjhim
Suhani, Advocates.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **17.09.2026**

1. As the amount has already been deposited, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when need arises.
2. Leave and liberty as aforesaid is granted.
3. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 17, 2026/pa